

[English]

**Minorities Commission**

125. SHRI V.N. GADGIL : Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) whether Government Propose to abolish the Minorities Commission; and

(b) if so, what alternative arrangements are proposed to be taken to safeguard the interests of the minorities?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) No, Sir.

(b) Does not arise.

**Ineffective Anti-Polio Treatment**

126. CH. JAGDEEP DHANKHAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any cases have been reported during the last three years where anti-polio treatment has proved ineffective and the child became a victim of polio; and

(b) if so, the details of assistance, including financial assistance made available to the victims in these cases?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILMANI ROURAY): (a) No, Sir. No such complaint of vaccine failure due to ineffectiveness of anti-polio treatment has been reported during the last three years.

(b) Since no case of this type is available, the question of financial assistance does not arise.

**Licence Issuing Authority in Delhi Under PFA Act/Rules, 1954**

127. SHRI V. SREENIVASA PRASAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any licence issuing authority has been appoint in the Delhi Municipal Corporation areas as require under rule 50(1) of the Prevention of Food Adulteration Act/ Rules, 1954;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the authority entrusted with the task of prosecuting the traders for violation of the aforesaid rules?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILMANI ROURAY): (a) Yes, Sir.

(b) Under the Delhi Prevention of Food Adulteration Rules, 1956, Medical Officers of Health of the Delhi Municipal Corporation are empowered to issue licences as required under Rule 50(1) of the Prevention of Food Adulteration Rules, 1955.

(c) Under Section 20 of the Prevention of Food Adulteration Act, 1954, Director, Prevention of Food Adulteration, Delhi Administration has been designated as an Officer empowered to grant consent for launching prosecutions in the Court. Prosecution can be launched by prevention of Food Adulteration Department, Delhi Administration and the Municipal Corporation of Delhi after obtaining the written consent from the competent authority.

[Translation]

**Export of Indian Workers**

128. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of LABOUR AND WELFARE be pleased to state: